

## Insolvency and Bankruptcy Board of India



No. IBBI/PR/2022/01

5<sup>th</sup> January, 2022

### Press Release

#### **The Insolvency and Bankruptcy Board of India (IBBI) organises Training Programme for officers of Goods and Service Tax (GST) Department, Government of India**

1. As part of the ongoing 'Azadi Ka Amrit Mahotsav' celebrations, the Insolvency and Bankruptcy Board of India (IBBI) in association with the National Academy of Customs, Indirect Taxes and Narcotics (NACIN), Vadodara, organised a half day Training programme on Insolvency and Bankruptcy Code, 2016 (Code) for the benefit of officers of Goods and Service Tax (GST) Department from Gujarat State, today, in virtual mode.
2. Over 40 officers of the GST Department, representing various regions of the state were nominated to participate in the programme.
3. The programmes included deliberations on various provisions of the Code, including issues relating to moratorium, filing of claims, resolution plans, CIRP, liquidation, role of GST department, among others and interface with the GST Act. The importance of facilitation by GST Department in successful implementation of the Code was highlighted during the programme, and the rights, roles, and responsibilities of officers of GST Department under the Code were deliberated. Various case laws and Apex Court judgments particularly related to extinguishment of claims in event of its delayed submission/non submission during the resolution process and post resolution adherence to 'clean slate' principle was also discussed threadbare.
4. The eminent faculty included Ms. Ramanathan Bhuvaneshwari, Insolvency Professional and Mr. Vikram Bajaj, Insolvency Professional.

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